

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SAVINGS BANKS ACT, GOVT. SAVINGS CERTIFICATES ACT, GENERAL INSURANCE BUSINESS (NATIONALISATION) ACT, STATE BANK OF INDIA (SUBSIDIARY BANKS) ACT, EMERGENCY RISKS (GOODS) INSURANCE ACT, EMERGENCY RISKS (UNDERTAKINGS) INSURANCE ACT, AND REPORTS UNDER BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—

(i) The Post Office Savings Banks (Third Amendment) Rules, 1974, published in Notification No. G. S. R. 506 in Gazette of India, dated the 25th May, 1974.

(ii) The Post Office Savings Banks (Fourth Amendment) Rules, 1974, published in Notification No. G.S.R. 530 in Gazette of India, dated the 1st June, 1974.

(iii) The Post Office Savings Banks (Fifth Amendment) Rules, 1974, published in Notification No. G. S. R. 584 in Gazette of India, dated the 15th June, 1974.

(iv) The Post Office Savings Banks (Sixth Amendment) Rules, 1974, published in Notification No. G.S.R. 735 in Gazette of India, dated the 13th July, 1974.

(v) The Post Office Savings Banks (Seventh Amendment) Rules, 1974, published in Notification No. G. S. R. 736 in Gazette of India, dated the 13th July, 1974. [Placed in Library. See No. LT-3046/74].

(2) A copy of the Post Office Savings Certificates (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G. S. R. 737 in Gazette of India dated the 13th July, 1974, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library. See No. LT-8047/74.]

(3) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 39 of the General Insurance Business (Nationalisation) Act, 1972:—

(i) S. O. 1535 published in Gazette of India dated the 22nd June, 1974.

(ii) S. O. 1660 published in Gazette of India dated the 6th July, 1974 making certain amendments to Notification No. S. O. 771(E) published in Gazette of India dated the 29th December, 1972. [Placed in Library. See No. LT-8048/74.]

(4) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Scheme, 1974, published in Notification No. S. O. 326(E) in Gazette of India, dated the 27th May, 1974 (English version) and S.O. 1607 in Gazette of India, dated the 29th June, 1974 (Hindi version) under section 17 of the General Insurance Business (Nationalisation) Act, 1972. [Placed in Library. See No. LT-8049/74.]

(5) A copy of the Subsidiary Banks (Appointment of Employee Directors) Rules, 1974 (Hindi and English versions) published in Notification No. S. O. 400(E) in Gazette of India, dated the 29th June, 1974, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Banks) Act, 1959 [Placed in Library. See No. LT-8050/74.]

[Shri K. R. Ganesh]

(6) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S. O. 388(E) in Gazette of India dated the 26th June, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No Tt-8051/74.]

(7) A copy of the Emergency Risk (Undertakings) Insurance (Second Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S. O. 389(E) in Gazette of India dated the 26th June, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-8051/74.]

(8) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—

(i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(vi) Report on the working and activities of the Canara Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(vii) Report on the working and activities of the United Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(viii) Report on the working and activities of the Dena Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(xiii) Report on the working and activities of the Bank of

Maharashtra for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

(xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1973 along with the Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-8052/74.]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, ETC. GIVEN BY MINISTERS

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

Fourth Lok Sabha

(i) Statement No. XXXIX	Fourth Session, 1968.
(ii) Statement No. XXXIV	Fifth Session, 1968.
(iii) Statement No. XXXV	Seventh session, 1969.
(iv) Statement No. XXXV	Eighth Session, 1969.
(v) Statement No. XXXV	Ninth Session, 1969.
(vi) Statement No. XXXVIII	Tenth Session, 1970.
(vii) Statement No. XXIV	Eleventh Session, 1970.
(viii) Statement No. XXVIII	Twelfth Session, 1970.

Fifth Lok Sabha

(ix) Statement No. XXX	Second Session, 1971.
(x) Statement No. XX	Third Session, 1971.
(xi) Statement No. XXI	Fourth Session, 1972.
(xii) Statement No. XV	Fifth Session, 1972.
(xiii) Statement No. XIII	Sixth Session, 1972.
(xiv) Statement No. XIV	Seventh Session, 1973.
(xv) Statement No. VIII	Eighth Session, 1973.
(xvi) Statement No. VI	Ninth Session, 1973.
(xvi) Statement Nos. III, IV and V	Tenth Session, 1974.

[Placed in Library. See No. LT-8053/74]

12 hrs.

श्री मधु लिनये (बांका) : अध्यक्ष महोदय एग्जोरेंसिज कमेटी ने कई महीने पहले यह निर्णय किया था कि सरकार के द्वारा जानकारी देने के बारे में जो आश्वासन सदन में दिए जाते हैं इन आश्वासनों को तीन महीने के अन्दर पूरा करना चाहिए। अफसोस की बात है कि मैंने एक प्रश्न पिछले वर्ष 1 अगस्त को पूछा था मुझे जवाब मिला कि जानकारी इकट्ठा की जा रही है। फिर उसी प्रश्न को मैंने 21 नवम्बर 1973 को पूछा। उसमें भी अध्यक्ष महोदय मेरे पास जो जवाब आया है वह आप देखें। मेरा प्रश्न यह था :

"Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 1431 on 1st August, 1973 regarding the inquiries against the shareholders of Maruti Limited for economic offences and state:

(a) whether the information regarding inquiries by CBI, Revenue Intelligence and Enforcement Directorate against the major shareholders and the directors of the Maruti Ltd. for alleged tax evasion, blackmarketing, violation of foreign exchange regulations and other irregularities have since been collected; and